

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 01<sup>st</sup> MAY, 2024, 10:30 A.M.

CP No. 55/CB/2023

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Raisri Achyutananda Srichandan -Vs- S.S. Environics (India) Pvt. Ltd.
Under Section	98 of Companies Act

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. S. Jena, Adv.

For Respondent (s) Mr. S. Rout, Adv.

**ORDER**

Ld. Authorized Representative, CS, Mr. S. Jena, appearing for the petitioner. Ld. Counsel, Mr. S. Rout, appearing for the respondent. Respondent counsel represented that since the petitioner is not carried out the amendment in the application. Respondent counsel could not file Vakalatnama for want of security code. Petitioner counsel represented that he already submitted the amended copy. Sought time to carry out the amendment. Hence, List the matter on 12.06.2024.

Sd

**Kaushalendra Kumar Singh**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**